

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-731(ND)2018

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
07.06.2019**

**NAME OF THE COMPANY: M/s. Concept Incorporation V/s. M/s. DCP
India Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: None


Present for the Respondent: Mr. Arun Saxena, Mr. Saral Sharma and
Mr. Shivam Mishra, Advocates

ORDER

Vakalatnama of the Ld. Counsel appearing on behalf of the Corporate Debtor has been taken on record. Ld. Counsel submits that he does not wish to file any reply. The Corporate Debtor does not dispute the claim made by the petitioner. None is present on behalf of the petitioner. Keeping in view the admission made by the Corporate Debtor, the petitioner's prayer merits consideration.

Reserved for orders.


**(V. K. Subburaj)
Member (T)**


**(Ina Malhotra)
Member (J)**